

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3353  
TO BE ANSWERED ON 4<sup>TH</sup> AUGUST, 2017**

**MANDATORY REGISTRATION FOR IMPORT OF MEDICINES**

**3353. DR. VIRENDRA KUMAR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has made registration mandatory for import of all categories of medicines;
- (b) if so, the details thereof; and
- (c) if not, the type of medicines which can be imported freely?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): Yes. Under the Drugs & Cosmetics Act, 1940 and Rules, 1945, thereunder, registration of manufacturing site and product is mandatory for import of all categories of medicines.